

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75120 of 2015

(Arising out of Order-in-Appeal No.16/SH/CE(A)/GHY/2014 dated 22.08.2014 passed by Commissioner (Appeals) of Central Excise & Service Tax, Shillong)

Commissioner of Central Excise & Service Tax, Shillong

Morellow Compound, M.G.Road, Shillong-79300

Appellant

VERSUS

M/s Nalini Nameirakpam

4/N, MLA Flats, Majorkhl, I.D.Road, Imphal-795001, Manipur

Respondent

WITH

Service Tax Appeal No.75121 of 2015

(M.Gogendra Singh)

Service Tax Appeal No.75122 of 2015

(Chongtham Rajen Singh)

Service Tax Appeal No.75123 of 2015

(Oinam Anita Devi)

Service Tax Appeal No.75124 of 2015

(Robindra Singh Okram)

Service Tax Appeal No.75125 of 2015

(Thonhbram Jeevan Singh)

Service Tax Appeal No.75126 of 2015

(Bhabeswor Singh Khundrakpam)

APPEARANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76377-76383/2024

DATE OF HEARING : 19.07.2024

DATE OF DECISION : 19.07.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

Service Tax Appeal Nos.75120-75126/15

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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